

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/MP/2019

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and Others.
- Date of Hearing : 21.8.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties present : Shri M.G. Ramachandran, Sr. Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Shri Amit Bhargava, PGCIL
Dr. V. N. Paranjape, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO and APTRANSCO
Shri D. R. Kathravan, TANGEDCO
Shri R. Alamelu, TANGEDCO

Record of Proceedings

Learned senior counsel for the Petitioner submitted that Government of India has a target of implementing 175 GW Renewable Energy generation by 2022. Out of 175 GW, transmission system for 80 GW has already been planned. For the balance 66.5 GW, the transmission system is currently under planning stages *inter-alia* comprising for 20 GW Solar generation in Rajasthan, 28 GW Wind and Solar



generation in Western Region and 18.5 GW Wind and Solar generation in Southern Region. These schemes are envisaged to be implemented in two phases progressively by 2022.

2. Learned senior counsel for the Petitioner submitted that the Transmission Scheme under the instant Petition is associated with 18.5GW RE potential in Southern Region. However, Connectivity/ LTA applications against the above mentioned solar energy potential are yet to be received by the Petitioner. Keeping in view the nature of development of Renewable Energy generation (i.e., gestation period of 12-18 months), the development of transmission system needs to lead the RE generation so that the execution of transmission and generation is in matching time frame. Keeping the above in view, the Petitioner has filed the present Petition for seeking regulatory approval for execution of the Transmission system associated with Renewable Energy Zones in Southern Region under proviso 3.1(i) read alongwith proviso 8 (Power to Relax) and proviso 9 (Power to remove difficulties) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010. Learned senior counsel further submitted that the Transmission Scheme has been agreed in 2nd SRSCT Meeting held on 10.6.2019 to be implemented consequent to grant of LTA. The Transmission Scheme has also been discussed in the 36th SRPC meeting held on 12.7.2019 and minutes of which are awaited. In the meanwhile, response of SRPC have been issued vide its communication dated 14.8.2019.

3. Learned counsel for TANGEDCO submitted that the instant Transmission Scheme is a broad master plan and not associate transmission scheme for RE generation. The Petitioner should carry out a comprehensive study on All India basis and should evolve the transmission scheme consequent to the same as the present methodology of study on regional basis does not give the correct picture. Learned counsel submitted that the Petitioner has not submitted the study reports of SECI or NIWE or any data regarding the envisaged RE capacity. Learned counsel further submitted that the Petitioner has not complied with the requirements under the Regulation 7 of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018.

4. Learned counsel appearing on behalf of APTRANSCO requested for time to file reply to the Petition.



5. After hearing the learned senior counsel and learned counsel for the parties, the Commission noted that the comments of the stakeholders are to be received by the Petitioner by 25.8.2019 and comments on public notice are to be received by 30.8.2019. Further, the Commission noted that the minutes of the 30th SRPC meeting held on 12.7.2019 has not been furnished. Accordingly, the Commission directed the Petitioner to submit the following information, on affidavit, on or before, 2.9.2019:

- (a) Minutes of 36th SRPC meeting held on 12.7.2019;
- (b) Details of LTA granted till date and PPAs signed, if any;
- (c) Current status of the associated RE generation; and
- (d) Comprehensive implementation program.

6. The Commission directed the APTRANSCO to file its reply by 30.8.2019 with an advance copy to the Petitioner, who may file rejoinder, if any by 2.9.2019. The Commission directed that due date of filing the information, reply and rejoinder should be strictly complied with.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(T.D. Pant)
Deputy Chief (Law)

